

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**STARRED QUESTION NO. \*439**  
ANSWERED ON 01.04.2025

**BASIC FACILITIES FOR PANCHAYATS**

†\*439. SMT. MANJU SHARMA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the basic facilities provided to the Panchayats by the Government and achievements made during each of the last three years and the current year, State-wise;
- (b) whether the Government has reviewed the basic facilities provided to the Panchayats with the objective of improving the standard of living in the villages of the country, if so, the details thereof; and
- (c) the steps taken/being taken by the Government for empowerment of the Panchayats in the country?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 439 FOR AN ANSWER ON 01.04.2025 REGARDING 'BASIC FACILITIES FOR PANCHAYATS'**

(a) Panchayat, being “Local Government”, is a state subject and part of the State list of the Seventh Schedule (Article 246) of the Constitution of India. It is state to set up three/two tiers of Panchayats as mandated by Article 243 in Part IX of the Constitution of India. It is the responsibility of the State government to endow the panchayats with such power and authorities as may be necessary to function as an institution of self-governance.

The Central Government, through the Central Sector Schemes, Centrally Sponsored Schemes and Central Finance Commission Grants, supplements the efforts of States and Gram Panchayats towards the creation of infrastructure in Panchayats. Article 280 of the Constitution of India provides the basis for the Central Finance Commission to assess the status of finances of the Union, States and their respective local bodies and recommend sharing of taxes as well as grants for various purposes to the States and Local Bodies. The Finance Commission grant can be used by Rural Local Bodies (RLBs) for location-specific felt needs under 29 subjects enshrined in the Eleventh Schedule of the Constitution, except for salary or other establishment expenditure.

Under Fifteenth Finance Commission (XV FC), Grants to the tune of Rs. 60,750 Crore were allocated for the interim period FY 2020-2021 and Rs.2,36,805 Crore are allocated for the period FY 2021-2026 to Panchayats in all the three tiers and Traditional Local Bodies and Sixth Schedule areas in 28 States. The XV FC Grants have two components—Tied and Untied.

The untied grant, 40% of total grant, under the 15th Finance Commission can be used by Rural Local Bodies (RLBs) for location specific felt needs under 29 subjects enshrined in the Eleventh Schedule of the Constitution, except for salary or other establishment expenditure.

The tied grants, 60% of total grants, can be used for the basic services of (a) sanitation and maintenance of ODF status, and this includes management and treatment of household waste, and human excreta and fecal sludge management and (b) supply of drinking water, rainwater harvesting and water recycling. If any local body has fully saturated the needs of one category, it can utilise the funds for the other category.

State-wise allocation and release of Fifteenth Finance Commission Grants to the Panchayats and Rural Local Bodies during the last three years and the current year is given in **Annexure-I**

Under the Centrally Sponsored scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), Ministry also provides support to the States/ UTs to establish institutional mechanism for the Capacity Building & Training and to create Panchayat infrastructure like Gram Panchayat Bhawan and Computer on limited scale mainly for North Eastern, Hilly and difficult areas.

Under the scheme of revamped RGSA, the State/UT-wise status of the number of GP Bhawan and Computers approved are at **Annexure-II**.

(b) & (c) To review the expenses incurred by panchayats from the Central Finance Commission Grants, the state government has been provided with a dashboard for concurrent monitoring at the State, District & Block Level. The Ministry has launched the eGramSwaraj (<https://egramswaraj.gov.in>) web-based portal in April 2020. The eGramSwaraj integrates all financial functions of a Panchayat from Planning to Payment. This progress is collated on the dashboard.

The Meri Panchayat application provides comprehensive information about Panchayat functioning, including development plans, finances, elected representatives, and resolutions. Panchayat NIRNAY application has also been developed for scheduling Gram Sabha meetings, notifying citizens, circulation of agenda, recording Panchayat decisions, etc., to enhance citizen-centric planning through e-Governance in Gram Panchayat.

Further, for ensuring timely audit of Panchayat accounts, i.e. receipts and expenditures of Gram Panchayats, MoPR has rolled out an online application AuditOnline (<https://auditonline.gov.in>). This application not only facilitates the auditing of Panchayat accounts but also provides for the maintenance of audit records. This application streamlines the process for audit inquiries, draft local audit reports, draft audit paras, etc., and thus ensures proper maintenance of accounts by Panchayats to improve transparency and accountability.

Ministry is implementing Revamped Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23 in States/ UTs with main objective of developing the capacity of Panchayati Raj institutions (PRIs) through imparting training to all the Elected Representatives (ERs), functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. Under RGSA, training is also provided to build the capacity of Panchayats for effective implementation of various e-Governance initiatives taken by the Government to enhance transparency and accountability in Panchayat governance and to localize the Sustainable Development Goals (SDGs) at the grassroots level.

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**Annexure-I**

Annex referred to in reply to part (a) of the Lok Sabha Unstarred Question No 439 for 01.04.2025 regarding Basic facilities for Panchayats

Status of allocation and release of Fifteenth Finance Commission Grants to States for Panchayats/Rural Local Bodies during the last three years and the current year

(Rs. in crore)

Sl. No.	States	2021-22		2022-23		2023-24		2024-25	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	Andhra Pradesh	1939.00	1917.85	2010.00	1976.75	2031.00	1997.45	2152.00	2109.97
2	Arunachal Pradesh	170.00	170.00	177.00	0.00	179.00	0.00	189.00	0.00
3	Assam	1186.00	1186.00	1228.00	1228.00	1241.00	1241.00	1315.00	0.00
4	Bihar	3709.00	3709.00	3842.00	3842.00	3884.00	3855.33	4114.00	4109.01
5	Chhattisgarh	1075.00	1075.00	1114.00	1114.00	1125.00	1125.00	1192.00	1185.25
6	Goa	55.00	55.00	57.00	48.46	58.00	8.62	62.00	0.00
7	Gujarat	2362.00	2362.00	2446.00	2446.00	2473.00	2473.00	2619.00	0.00
8	Haryana	935.00	935.00	968.00	967.30	979.00	953.59	1036.00	1012.51
9	Himachal Pradesh	317.00	317.00	329.00	329.00	332.00	318.04	352.00	229.19
10	Jharkhand	1249.00	1249.00	1293.00	1293.00	1307.00	1307.00	1385.00	0.00
11	Karnataka	2377.00	2375.50	2463.00	2093.55	2490.00	2086.59	2637.00	1525.69
12	Kerala	1203.00	1203.00	1246.00	1246.00	1260.00	1260.00	1334.00	1334.00
13	Madhya Pradesh	2944.00	2944.00	3050.00	3050.00	3083.00	2819.24	3265.00	0.00
14	Maharashtra	4307.00	4267.16	4461.00	3696.71	4510.00	3629.21	4776.00	3169.72
15	Manipur	131.00	65.50	135.00	0.00	137.00	0.00	145.00	0.00
16	Meghalaya	135.00	67.50	140.00	0.00	141.00	0.00	149.00	0.00
17	Mizoram	69.00	69.00	71.00	71.00	72.00	0.00	76.00	0.00
18	Nagaland	92.00	92.00	96.00	0.00	97.00	0.00	102.00	0.00
19	Odisha	1669.00	1669.00	1728.00	1728.00	1747.00	1746.91	1851.00	1851.00
20	Punjab	1026.00	1026.00	1062.00	1062.00	1074.00	1058.35	1138.00	562.93
21	Rajasthan	2854.00	2854.00	2957.00	2955.34	2989.00	2847.96	3166.00	2803.69
22	Sikkim	31.00	31.00	33.00	33.00	33.00	33.00	35.00	32.34
23	Tamil Nadu	2666.00	2666.00	2761.00	2761.00	2791.00	2791.00	2957.00	1478.50
24	Telangana	1365.00	1365.00	1415.00	1415.00	1430.00	1424.18	1514.00	
25	Tripura	141.00	141.00	147.00	147.00	148.00	148.00	157.00	156.31
26	Uttar Pradesh	7208.00	7208.00	7466.00	7466.00	7547.00	7547.00	7994.00	7994.00
27	Uttarakhand	425.00	418.70	440.00	439.21	445.00	444.13	471.00	234.91
28	West Bengal	3261.00	3261.00	3378.00	3378.00	3415.00	3415.00	3617.00	3472.22
	<b>Total</b>	<b>44901.00</b>	<b>44699.22</b>	<b>46513.00</b>	<b>44786.31</b>	<b>47018.00</b>	<b>44529.58</b>	<b>49800.00</b>	<b>33261.25</b>

**Annexure-II**

Annex referred to in reply to part (a) of the Lok Sabha Unstarred Question No 439 for 01.04.2025 regarding Basic facilities for Panchayats

**State/UT-wise status of construction of Panchayat Bhawan approved under RGSA**

Sl. No.	State/UT	2021-22	2022-23	2023-24	2024-25
		Approved Bhawans	Approved Bhawans	Approved Bhawans	Approved Bhawans
1	A & N Islands	0	0	0	0
2	Andhra Pradesh	0	0	0	617
3	Arunachal Pradesh	300	939	540	661
4	Assam	95	261	432	349
5	Bihar	500	500	280	136
6	Chhattisgarh	54	54	0	210
7	Dadra and Nagar Haveli	13	13	0	4
8	Daman and Diu				
9	Goa	1	1	1	0
10	Gujarat	30	0	15	412
11	Haryana	383	383	0	509
12	Himachal Pradesh	389	292	101	119
13	Jammu & Kashmir	742	500	500	970
14	Jharkhand	0	0	0	0
15	Karnataka	100	0	0	258
16	Kerala	8	7	0	0
17	Ladakh	0	0	0	3
18	Lakshadweep	0	0	0	0
19	Madhya Pradesh	100	0	0	50
20	Maharashtra	420	513	439	961
21	Manipur	27	27	11	27
22	Meghalaya	0	6	30	24
23	Mizoram	15	246	330	335
24	Nagaland	50	84	134	183
25	Odisha	0	0	0	0
26	Puducherry	0	0	0	0
27	Punjab	259	259	89	500
28	Rajasthan	43	43	32	10
29	Sikkim	5	25	20	19
30	Tamil Nadu	80	0	0	146
31	Telangana	675	675	182	286
32	Tripura	29	44	42	14
33	Uttarakhand	0	100	180	684
34	Uttar Pradesh	1085	973	615	126
35	West Bengal	0	0	35	117
	<b>Total*</b>	<b>5443</b>	<b>5969</b>	<b>4008</b>	<b>7730</b>

\*Panchayat Bhawan approved includes carryover of previous year.

### Details of procurement of Computer approved under RGSA

Sl. No.	State/UT	2021-22	2022-23	2023-24	2024-25
		Approved Computers	Approved Computers	Approved Computers	Approved Computers
1	A & N Islands	0	0	0	0
2	Andhra Pradesh	500	500	500	1922
3	Arunachal Pradesh	442	800	400	600
4	Assam	500	500	500	687
5	Bihar	267	267	267	2267
6	Chhattisgarh	100	0	600	5896
7	Dadra and Nagar Haveli	38	0	0	4
8	Daman and Diu				
9	Goa	4	0	0	0
10	Gujarat	0	0	0	0
11	Haryana	0	0	0	1363
12	Himachal Pradesh	389	334	0	0
13	Jammu & Kashmir	318	318	1000	1000
14	Jharkhand	240	240	0	2066
15	Karnataka	0	0	0	0
16	Kerala	100	0	0	0
17	Ladakh	100	63	60	64
18	Lakshadweep	0	0	0	0
19	Madhya Pradesh	0	0	0	289
20	Maharashtra	0	0	0	945
21	Manipur	15	60	60	81
22	Meghalaya	1525	1177	1677	1677
23	Mizoram	500	591	591	573
24	Nagaland	300	244	244	345
25	Odisha	0	0	50	100
26	Puducherry	0	0	0	0
27	Punjab	61	0	0	8334
28	Rajasthan	1554	1554	0	0
29	Sikkim	0	185	50	50
30	Tamil Nadu	500	0	0	1594
31	Telangana	1812	1812	1812	3452
32	Tripura	720	475	475	475
33	Uttarakhand	500	0	500	3760
34	Uttar Pradesh	3145	3145	3145	0
35	West Bengal	0	0	0	112
	<b>Total</b>	<b>13630</b>	<b>12265</b>	<b>11931</b>	<b>37656</b>

\*Computers approved includes carryover of previous year

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